

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 90/95

in

OA.NO. 965/94

Shri Nagnath M.Simikore & Ors. ... Applicants

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation

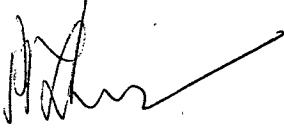
Dated: 25.9.95

(PER: P.P.Srivastava, Member (A))

In this review petition the petitioner has sought review of our order dated 2.6.1995 in OA.NO. 965/94. The petitioner has brought out that the Advocate of the petitioner could not be present at the time of hearing of the case and therefore the applicant should be given a chance afresh to argue the matter. In our judgement dated 2.6.1995 we have observed in Para 2 as below :-

" There is not even prima facie support for the case except the averment by the applicant, that they were appointed in the manner which would invest them with a right to challenge the termination of employment. In the circumstances, we see no merit in the application. It is dismissed."

No new material has been brought out by the petitioner nor any error on the face of the record which would warrant review of the conclusion reached in the judgement dated 2.6.1995. Therefore, merely the ground that the applicant's counsel was not present is not sufficient to warrant a review of the order. The review petition is, therefore, dismissed.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.